

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.401
IB/669/ND/2022

IN THE MATTER OF:

M/s Unique Engineers Private Limited	...	Applicant
Versus		
Akasva Infrastructure Private Limited	...	Respondent

Order under Section 9 of IBC, 2016.

Order delivered on 17.01.2023

Coram:

MR. P.S.N. PRASAD
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent : Mr. Mayank Bansal, Mr. Amanesh Singh, Adv.

ORDER

Heard the submissions made by the Learned Counsel for the Operational Creditor as well as Learned Counsel for the Corporate Debtor. Learned Counsel for the Operational Creditor has submitted that he has filed rejoinder today. Therefore, he is directed to attend the objections, if any, and bring the same on e-portal of the Tribunal at the earliest.

Let the matter be fixed for 01.02.2023.

Sd/-
DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)
Mukesh

Sd/-
P.S.N. PRASAD
MEMBER (JUDICIAL)